

DR. SUBRAMANIAM SWAMY: I am asking you whether you have found evidence that parliamentary mail is being intercepted and it is established..

MR. SPEAKER: Now, I am giving my ruling. . .

SHRI BIJU PATNAIK (Kendra-para). I would like to know whether the Speaker of the Sovereign Parliament of India having given his ruling as the Speaker, has any opinion on this or not?

MR. SPEAKER: I interpret what you have entrusted to me. I have already given my observations.

(Interruptions)

MR. SPEAKER: You have to change that.

SHRI BIJU PATNAIK: I say that the sovereign Parliament of this House.

MR. SPEAKER: This Parliament is sovereign. The Members here are the representatives of the people, and they can legislate and I am to be guided by that. That is all.

SHRI BIJU PATNAIK: This is a democratic country. You are the Speaker of this sovereign Parliament.. *(Interruptions)*

MR. SPEAKER: You are in Parliament, You have to change it.

*(Interruptions)***

MR. SPEAKER: Nothing is going on record.

SHRI BIJU PATNAIK: What will not go on record?

MR. SPEAKER: What is now said without my permission. What is said without my permission is off the record.

SHRI SATYASADHAN CHAKRABORTY: I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI SATYASADHAN CHAKRABORTY: My point of order is that our Constitution specifically mentions that the rights and duties enjoyed by the Members of Parliament will be...

MR. SPEAKER: I have read that. Over-ruled. I am going according to the Constitution. Come to me, and let me know.

SHRI SATYASADHAN CHAKRABORTY: Kindly listen to me.

MR. SPEAKER: You cannot discuss the ruling. I have gone through that. I know that.

SHRI SATYASADHAN CHAKRABORTY: . . . those of the Members of the House of Commons of the UK. . . .

MR. SPEAKER: If you have not read that, what can I do about it?

SHRI SATYASADHAN CHAKRABORTY: Why can't you hear me?

MR. SPEAKER: You are unnecessarily taking me for a ride. It cannot be raised.

(ii) ABOUT REPORTED STATEMENT BY PRIME MINISTER

MR. SPEAKER: Shri R. N. Rakesh has given notice of a question of privilege against the Prime Minister on the ground that she allegedly misled the House on 26 August 1981, by denying that she had made a statement that if the people in Garhwal would not vote for her party in the by-election, there would be no progress in that area. In this connection, he has cited a news bulletin broadcast by All India Radio and a news report published in the newspapers.

I find that both the news bulletin broadcast by AIR as well as the news report published in the newspapers are different from what Shri Rakesh has alleged. Moreover, it is well established practice that when a Minister or a Member denies a statement reported in the newspapers etc., a de-

**Not recorded.

nial is accepted and the matter is allowed to rest at that. I do not, therefore, give my consent to raise the matter under Rule 222.

(अवधान)---

अध्यक्ष महोदय: जो बात यहां कही जायेगी, जो लिखित होगी, उसके खिलाफ तो कुछ हो सकता है; लेकिन बाहर जो कुछ कहा जाए, उसका मेरे पास कोई चारा नहीं है।

12.14 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER AIR CORPORATION RULES 1954

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHR A. P. SHARMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions under sub-rule (5) of rule 53 of the Air Corporations Rules, 1954:

(1) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1981-82 and Revised Estimates for the year 1980-81;

(2) Summary of Actuals for the year 1979-80, Budget Estimates and Revised Estimates for the year 1980-81 and Budget Estimates for the year 1981-82, under 'Capital Budget' of Indian Airlines [Placed in Library. See No. LT-2702/81]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963 AND TEXTILES COMMITTEE (AMDT) RULES, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export Inspection Council, Death-cum-Retirement Gratuity Rules, 1981, published in Notification No. S. O. 1607 in Gazette of India dated the 30th May, 1981.

(ii) The Export Inspection Agency Death-cum-Retirement Gratuity Rules, 1981, published in Notification No. S. O. 1608 in Gazette of India dated the 30th May, 1981.

(iii) The Export Inspection Council Contributory Provident Fund Second Amendment Rules, 1981, published in Notification No. S.O. 1609 in Gazette of India dated the 30th May, 1981.

(iv) The Export Inspection Agency Contributory Provident Fund. Second Amendment Rules, 1981, published in Notification No. S.O. 1610 in Gazette of India dated the 30th May, 1981.

(v) The Export of Toilet Soaps (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S. O. 1937 in Gazette of India dated the 18th July, 1981.

(vi) The Export of Synthetic Detergents (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S. O. 1999 in Gazette of India dated the 25th July, 1981. [Placed in Library. See No. LT-2703/81]

(2) A copy of the Textiles Committee (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No G.S.R. 459 in Gazette of India dated the 9th May, 1981, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-2709/1]